

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- CFA NO.08/2008

Titled


J&K Bank Ltd. (Petitioner) V/S Garish Chander and ors. (Respondents)

Notice to the respondent (s): -

1. Sh. Ramesh Kumar S/o Late Sh. Garish Chander R/o 127 Bikram Chowk, Jammu.
2. Ashok Kumar S/o Late Sh. Garish Chander R/o 127 Bikram Chowk, Jammu.
3. Dinesh Kumar S/o Late Sh. Garish Chander R/o 127 Bikram Chowk, Jammu.
4. Gagan Kumar S/o Late Sh. Garish Chander R/o 127 Bikram Chowk, Jammu.
(Respondent no.1 to 4 are the legal heirs of deceased respondents No.1 Sh. Garish Chander S/o Sh. Ved Parkash Sawhney R/o 127 Bikram Chowk, Jammu).
5. S. Ram Singh S/o S. Sangat Singh R/o Nehru Market Jammu.
6. Sh. Gunwant Singh S/o Mehta Makhan Singh R/o Sector No. 3 Nanak Nagar, Jammu.
7. Sh. Prithpal Singh S/o Mehta Makhan Singh R/o Sector No. 3 Nanak Nagar, Jammu.
8. Sukhdev Singh S/o Mehta Makhan Singh R/o Sector No. 3 Nanak Nagar, Jammu.
(Respondent No.6 to 8 are the legal heirs of deceased respondent No.3 Mehta Makhan Singh S/o Sh. Jhanda Singh R/o Sector No.3. Nanak Nagar, Jammu).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 28 - March - 2022 at 9.30 A.M. or the next working day if 28th of March 2022 is -declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 11th day of January 2022 at Jammu.


Registrar (Jud.)
Registrar Judicial
High Court of J&K & Ladakh
Jammu

No.:- 339


Dated:- 12-1-22

Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu India for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry immediately after publishing. An amount of rupees 500 vide No. 03 dated 10-01-2022 as publication charges have been deposited in this Court which shall be paid as and when the bill and cuttings are received.

✓ 2. CPC, e-courts, High Court of J&K & Ladakh, Jammu, for uploading the same on the official

Website of the High Court of J&K & Ladakh.


Registrar (Jud.)
Registrar Judicial
High Court of J&K & Ladakh
Jammu